

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1076/2021**

This the 22nd day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Tabbasum Rani Aged 42 years, W/o Mohd. Yousef, R/o Chajla, Tehsil Mankote, District Poonch.

.....Applicant

(Advocate:- Mr. Vinod Kotwal)

**Versus**

1. Union Territory of J&K through Commissioner/Secretary to Govt. Health department Civil Secretariat, Jammu/Srinagar-180001.
2. Director Health Services, Jammu-180001.
3. Medical Superintendent, Rajiv Gandhi Hospital, Gangyal, Jammu-181101.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned D.A.G. submits that the applicant herein is a Female Multipurpose Health Worker, which is not a civil post and this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Female Multipurpose Health Worker.

2. We have heard Mr. Vinod Kotwal, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.

3. Contention of learned D.A.G. has force and it is to be accepted. Post of Female Multipurpose Health Worker is not a civil post and it has not been brought within the jurisdiction of this Tribunal. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to Female Multipurpose Health Worker.



4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed for lack of jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires.

5. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*